

MR. SPEAKER: I am not answerable for all these things.

SHRI KRISHNA CHANDRA HALDER: I am raising a very important tribal issue.

MR. SPEAKER: What is that? Have you given any notice?

SHRI KRISHNA CHANDRA HALDER: No, Sir. I am making a submission.

MR. SPEAKER: No question of submission. Not allowed.

SHRI KRISHNA CHANDRA HALDER: **

MR. SPEAKER: Not allowed.

श्री हरिवेश बहादुर (गोरखपुर): गावों में मिट्टी का तेल नहीं मिल रहा है...

(व्यवधान)

MR. SPEAKER: क्या आपने कोई मोशन दिया है, नोटिस दिया है?

Is there anything else you have given? ...No question. You please give a call attention but don't mention it here. Not allowed.

श्री रामवितार शास्त्री (पटना): मेरा कहना यह है कि सरकार ने किरासीन तेल के दाम तो बढ़ा दिये हैं... (व्यवधान) सुन तो लीजिए।

अध्यक्ष महोदय: आप नोटिस दे दीजिए।

(व्यवधान)

MR. SPEAKER: Not allowed.

श्री राम स्वरूप राम।

श्री राम स्वरूप राम (गया): अध्यक्ष महोदय, मैं बहुत ही महत्वपूर्ण सवाल उठा रहा हूँ। आंध्रप्रदेश में जो कुछ हुआ, चुनाव होने के बाद वहाँ पर आतंक का वातावरण बना हुआ है। आंध्रप्रदेश के एक गांव

.....

अध्यक्ष महोदय: यह सवाल आया था।

.....

(व्यवधान)

श्री राम स्वरूप राम: यह बहुत महत्वपूर्ण सवाल है (व्यवधान)

MR. SPEAKER: This is a State subject, I cannot do anything.

(Interruptions)

MR. SPEAKER: Shri Narain Dutt Tiwary—papers to be laid.

12.09 hrs.

PAPERS LAID ON THE TABLE

Notification under Essential Commodities Act, Industries (Development and Regulations) Act, and Review on and Report of Hindustan Photo films Mfg. Co., Ltd., Octamund and National Institute of Design, Ahmedabad for 81-82.

THE MINISTER OF INDUSTRY (SHRI NARAYAN DATT TIWARI): I beg to lay on the Table:—

(1) A copy of the Notification No. S.O. 202 (Hindi and English version) published in Gazette of India dated the 1st January, 1983 containing Order making certain amendments to the order published in Notification, No. S.O. 797(E) dated the 12th November, 1981, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-5942/83].

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 18AA of the Industries (Development and Regulations) Act, 1951:—

(i) S.O. 745(E) published in Gazette of India dated the 14th October, 1982 regarding extension of period of take over of management of Messrs. Amritsar Oil Works, Amritsar, beyond five years.

(ii) S.O. 763(E) published in Gazette of India dated the 25th October, 1982 regarding extension of period of take over of management

of Messrs. Plyboard Industries Limited, Pampore, Jammu, beyond five years.

(iii) S.O. 772 published in Gazette of India dated the 2nd November, 1982 regarding extension of period of take over of management of Messrs. Ganesh Flour Mills Company Limited, Delhi, beyond five years.

(iv) S.O. 778(E) published in Gazette of India dated the 3rd November, 1982 regarding extension of period of take over of management of Messrs. Somasundram Super Spinning Mills, Muthanendal, Tamil Nadu, beyond five years.

[Placed in Library. See No. LT-5943|83]

(3) A copy each of the following papers (Hindi and English version) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) A statement regarding Review by the Government on the working of the Hindustan Photo Films Manufacturing Company Limited, Ootacamund for the year 1981-82.

(ii) Annual Report of the Hindustan Photo Films Manufacturing Company Limited, Ootacamund for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-5944|83].

(4) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Design, Ahmedabad, for the year 1981-82 along with Audited Accounts.

(ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the National Institute of Design, Ahmedabad, for the year 1981|82 [Placed in Library. See No. LT-5945|83]

(5) A copy of the Annual Report (Hindi and English versions) of the Automotive Research Association of India, Pune, for the year 1981-82 along

with Audited Accounts. [Placed in Library. See No. LT-5946|83].

SHRI ANANTHA RAMULU MALLU (Nagarkurnool): Sir, I have given notice under section 193 regarding atrocities on Harijans.

(व्यवधान)

अध्यक्ष महोदय : सवाल करने के बाद उपस्थित नहीं होते । मैंने सवाल एडमिट किया था, सदस्य उपस्थित नहीं होते तो क्या मैं जिम्मेदार हूँ ?

SHRI ANANTHA RAMULU MALLU: I am not the person who put the question.

MR. SPEAKER: Somebody must have been there. What can I do? I cannot allow you like this.

SHRI ANANTHA RAMULU MALLU: I have given notice.. You were pleased to assure this House that you will allow half-an-hour discussion.

(Interruptions)

ANNUAL REPORT OF AND REVIEW ON PADWAJ NAIDU HIMALAYAN ZOOLOGICAL PARK, DARJEELING, NATIONAL INSTITUTE OF IMMUNOLOGY, AND SREE CHITRA TRIBUNAL INSTITUTE OF MEDICAL SCIENCES AND TECHNOLOGY, TRIVENDRAM, FOR 1981-82 ETC.

THE MINISTER OF STATE IN THE DEPARTMENT OF SCIENCE & TECHNOLOGY, ATOMIC ENERGY, SPACE ELECTRONICS AND OCEAN DEVE-